

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:173
ANSWERED ON:27.02.2007
FACILITIES TO TRIBALS LIVING IN FOREST
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Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government provided any facility to the tribals for the utilisation of forests and forestry work;
- (b) if so, the details thereof;
- (c) if not, the reasons therefore;
- (d) whether any review has been done in this regard;
- (e) if so, the results thereof; and
- (f) if not, the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) to (f): Scheduled Tribe people living in forest fringe villages are involved in the conservation, protection and management of forests through Joint Forest Management with benefit sharing.

The Ministry of Tribal Affairs has enacted the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, which seeks to recognise and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. These forest rights include the right to self-cultivation for livelihood and ownership of minor forest produce including right of ownership, access to, use or dispose of minor forest produce.